

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

LIBRARY

MA No. 350/0571/2016
RA No. 350/00037/2016
(OA No. 903 of 2016
Disposed of on 06.10.2016)

Dt. 20/12/2016

**DIPAK BHATTACHARYA
V/S
UNION OF INDIA & ORS.**

For the Applicant : Ms.P.Mandal, Counsel
For the Respondents : None

ORDER

JUSTICE V.C.GUPTA, JM:

This RA has been placed on circulation under Rule 49,
Para-I, Sub Para (I) of Appendix IV of CAT Rules of Practice, 1993.

Perused the records.

2. The Applicant (Shri Dipak Bhattacharya) in OA No. 903 of 2016 has filed this Review Application seeking review of the final order dated 06.10.2016. The final order 06.10.2016 which is sought to be reviewed has been passed by the Division Bench of this Tribunal along with O.A. Nos. 818 and 902 of 2016.

3. A party seeking to review the order has to file the Review Application within thirty days from the date of receipt of a copy of this order under Rule 17 of the AT Act. Admittedly this RA has been filed beyond the period of thirty days; for which by filing MA No. 571 of 2016, the applicant has prayed to condone the delay.

4. In this connection, it is worth mentioning that the **FULL BENCH** of the Hon'ble Andhra Pradesh High Court in the case of

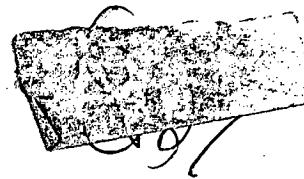
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G.Narasimha Rao vs Regional Joint Director of School Education, Warrangal & Ors, 2005 (4) SLR 720 have held that the review petition filed beyond the period of limitation provided under Rule 17 of the A.T.Act cannot be entertained.

5. The above being the position of Rule and Law, the MA and RA are liable to be dismissed. Hence, both MA and RA stand dismissed. Inform the parties accordingly.



(Ms. Jaya Das Gupta)
Admn. Member



(Justice V.C.Gupta)
Judicial Member